

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00163/2021

DATED THIS THE 1ST DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Smt. Gayathri Devi K.K.
W/o Late T. Rangaswamy,
Aged about 60 years,
Retired as HSG I,
Rajajinagar HQ,
Bangalore-560010.
Residing at No.158, 1st Main,
1st Cross, ISRO Layout,
Bangalore-560 078.

...Applicant

(By Shri P. Kamalesan, Counsel for the Applicant)

Vs.

1.Union of India,
Represented by Secretary,
Department of Posts,
Dak Bhavan,
New Delhi-110 001

2.Post Master General,
Bangalore HQ Region,
Bangalore-560 001

3.Senior Superintendent of Post Offices,
Bangalore West Division,
Bangalore-560 086.

4. Smt Susheelamma,
Working as HSG I P.A.,
Rajajinagar HQ,
Bangalore-560 010.
...Respondents

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

“Direct the respondent No.3 to consider the representation of applicant dated 01.6.2020, Annexure A-3 for stepping up pay on par with junior in accordance with the provisions of FR 22(1)(a)(1) vide Annexure A-4.”

2. At the very outset learned counsel for the applicant submitted that before filing the present Original Application, the applicant submitted a representation dated 01.06.2020 (Annexure A-3), on which no decision has been taken by the respondents upto now. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide her pending representation within a time frame.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

5. Accordingly, the Original Application is disposed of with a direction to Senior Superintendent of Post Offices, Bangalore West Division, Bangalore to decide the applicant’s pending representation dated 01.06.2020

(Annexure A-3) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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